

- Read :
- 1) E-mail dated 04/06/2020 regarding Standard Operating Procedure (SOP), for functioning of sub-ordinate Courts in Maharashtra State, approved by the Hon'ble High Court, Bombay ...
 - 2) The Hon'ble Bombay High Court Circular dated 16/06/2020 regarding modification to SOP dated 03/06/2020 ...
 - 3) Order of the District Court, Solapur vide O.No.Adm/B-23/3143/2020 dated 05/06/2020 ...
 - 4) Letter from the District Judge-I & Addl. Sessions Judge, Pandharpur bearing O.W. No. 700/2020 dated 07/07/2020 ...
 - 5) Letter of the District Court, Solapur bearing O.W. No.3455/2020 dated 08/07/2020 ...
 - 6) Letter No. Insp-I/51/2020 dated 09/07/2020 from the Hon'ble High Court, Bombay ...

———— O.No. Adm/B-23 / 3186 / 2020

In view of the Circulars and Orders issued from time to time by the Hon'ble High Court and by the District Court, Solapur, the Courts at Pandharpur are functioning in two shifts, as all the Courts at Pandharpur were falling in table 'B' of the SOP dated 03/06/2020.

District Judge-I & Addl. Sessions Judge, Pandharpur vide letter at Sr.No.4 under reference has stated that, at Pandharpur and in surrounding villages, there is a sudden outbreak of Covid-19 pandemic and the number of positive patients is increasing at alarming note. He has further stated that, Pandharpur City and Pandharpur Taluka both are containment zone (Red Zone) and the Courts at Pandharpur are now falling in Table 'A' of the SOP. He has requested to issue instructions in respect of physical functioning of the Courts at Pandharpur considering the recent situation of outbreak of Covid-19 pandemic at Pandharpur City and Taluka.

Accordingly, the undersigned vide letter at Sr. No.5 under

reference had sought necessary instructions from the Hon'ble High Court, Bombay. Vide letter at Sr. No.6 under reference, it is informed to the undersigned that the request regarding switching over the court functioning at Pandharpur District Solapur, from two shifts to one shift, has been approved by the Hon'ble Administrative Committee of the High Court.

In view of the above, the undersigned is pleased to pass the following order w.e.f. 10/07/2020 till further orders unless otherwise directed.

ORDER

1) For the Courts functioning at Pandharpur, the Court working shall be in one shift of minimum three hours with half an hour before and after to be devoted for administrative work with 15% presence of the staff on rotation. Such Courts shall take up urgent matters only as was in place prior to the SOP dated June 3, 2020 being made applicable. Principal Judges/ Heads of the establishment at Pandharpur shall decide as to the duration and time of Court working.

2) The SOP dated 03/06/2020 issued by the Hon'ble High Court Bombay as applicable to the Courts falling in table 'A' as modified by the SOP dated 16/06/2020 shall be applicable to all the Courts functioning at Pandharpur.

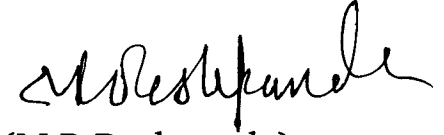
3) In respect of the same, all the Principal Judges/Heads of the establishment at Pandharpur are directed to submit their report regarding arrangement made by them for taking up urgent matters as was in place prior to the SOP dated 03/06/2020 being made applicable.

4) This Order be published on official website of District Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

5) For any clarification or query, contact Registrar, District Court, Solapur.

Compliance made in pursuance of the above order be submitted to the undersigned.

District Court, Solapur ()
Date : 10/07/2020 ()



(M.R.Deshpande)
Principal District Judge, Solapur

Encl. : Copy of Circular dated 03/06/2020 and 16/06/2020 of the Hon'ble High Court, Bombay

Copy respectfully forwarded for information to :

The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay

District Court, Solapur ()
Date : 10/07/2020 ()

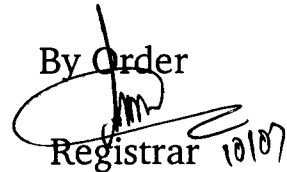


(M.R.Deshpande)
Principal District Judge, Solapur

Copy forwarded for information and necessary action to :

1. All the Hon'ble Judicial Officers working at Pandharpur District Solapur (through e-mail)
2. All Courts at Pandharpur District Solapur (through e-mail)
(All the Principal Judicial Officers at Pandharpur Headquarter are hereby requested to make arrangement for publication of this Order on Notice Board of their Office and to hand over the copy of the same to the President of Advocate Bar Association at Pandharpur. So also, bring this order to the notice of all their colleague Judicial Officers and staff members working at their establishments.)

By Order



Registrar 10/07
District Court, Solapur